

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ARROWLINE ORGANIC PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ARROWLINE ORGANIC PRODUCTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	6 th April 2015
3.	Authority under which corporate debtor is incorporated / registered	RoC - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15122TN2015PTC099926
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 101, Tower 8, Unitech, Uni World City, Nellikuppam Road, Nallambakkam Kandigai, Chengalpattu Kancheepuram TN 600127
6.	Insolvency commencement date in respect of corporate debtor	April 13, 2023
7.	Estimated date of closure of insolvency resolution process	October 10, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Tharuvai Ramachandran Ravichandran IBBI/IPA-002/IP-N00241/2017-2018/10692
9.	Address and e-mail of the interim resolution professional, as registered with the Board	G3, Block II, Shivani Apartments, 40 East Coast Road, Thiruvanmiyur, Chennai 600041 trravichandran@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	G3, Block II, Shivani Apartments, 40 East Coast Road, Thiruvanmiyur, Chennai 600041 arrowlineorganiccirp@gmail.com
11.	Last date for submission of claims	April 27, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloads Physical Address: same as above in point No.10


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process (CIRP) of the Arrowline Organic Products Private Limited on April 13, 2023.

The creditors of Arrowline Organic Products Private Limited, are hereby called upon to submit their claims with proof on or before April 27, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NIL] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Tharuvai Ramachandran Ravichandran
INTERIM RESOLUTION PROFESSIONAL
IBBI/IPA-002/IP-N00241/2017-2018/10692

In the matter of ARROWLINE ORGANIC PRODUCTS PRIVATE LIMITED



April 14, 2023
Chennai